

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

CP (IB) No. 272/Chd/Hry/2022

IN THE MATTER OF:

Central Glass Company India Pvt. Ltd.

...Petitioner

Under Section: 59, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 16.07.2024.

-sd-
Court Officer

May 07, 2024
SM